

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 34/TT/2020

Subject : Petition for truing up of transmission tariff of the 2014-19 period and determination of tariff of the 2019-24 period for two assets under “Provision of 400 kV bays at Shujalpur for Part ATS of RAPP 7&8” in Western Region.

Date of Hearing : 28.7.2020

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Madhya Pradesh Power Management Company Ltd.
& 11 Others

Parties present : Shri S.S. Raju, PGCIL
Shri A.K. Verma, PGCIL

Record of Proceedings

The matter was heard through video conference.

2. The representative of the Petitioner submitted that the instant petition is filed for truing up of the tariff of the 2014-19 period and determination of tariff of the 2019-24 period in respect of the following assets under the “Provision of 400 kV bays at Shujalpur for Part ATS of RAPP 7&8” in Western Region:

a. Asset-1: 1 no. of 400 kV bay along with 50 MVAR Line Reactor for Ckt#1 of 400 kV RAPP-Shujalpur Transmission Line and:

b. Asset-2: 1 no. of 400 kV bay along with 50 MVAR Line Reactor for Ckt#2 of 400 kV RAPP-Shujalpur Transmission Line .

3. The representative of the Petitioner submitted that the Asset-1 and Asset-2 were put into commercial operation within scheduled time on 4.2.2016 and 28.2.2016 respectively. He submitted that the bays at Shujalpur are under the scope of the Petitioner and the associated RAPP-Shujalpur Transmission Line is executed under the TBCB route. The tariff of the instant assets from their COD to 31.3.2019 was allowed



vide order dated 26.10.2016 in Petition No. 106/TT/2016. The capital cost allowed in the previous order was ₹1185.27 lakh for Asset-1 and ₹1176.63 lakh for Asset-2 as on 31.3.2019. The actual capital cost claimed in the instant true up petition is ₹1399.44 lakh for Asset-1 and ₹1356.09 lakh for Asset-2 as on 31.3.2019. Though the estimated completion cost is more than the FR approved cost, it is within the RCE cost. Initial Spares claimed are within the ceiling limit. Reply to the Technical Validation letter and rejoinders to the reply of MPPMCL and MSEDCL have been filed. He prayed that the tariff as claimed in the instant petition may be allowed.

4. The Commission directed the Petitioner to submit the following information, on affidavit, by 14.8.2020 with an advance copy to the Respondents: -

- i. Reasons for mismatch in IDC statement as submitted in Petition No. 106/TT/2016 and as submitted in the instant petition.
- ii. Reasons for mismatch in opening loan as per Form-9C as submitted in Petition No. 106/TT/2016 and as submitted in the instant petition.

5. The Commission further directed the Petitioner to submit the information within the time mentioned above and observed that no extension of time shall be granted.

6. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

